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Central Administrative Tribunal
Principal Bench, New Delhi.

OA-1091/94

New Delhi this the 27th Day of May, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman
Hon'ble Mr. B.N. Dheuندiyal, Member(A)

Shri B.D. Sanwal,
S/o late Sh. N.D. Sanwal,
R/o 133/R, Sector-4,
Pushp Vihar,
New Delhi.

Applicant

(By advocate Sh. A.K. Bhardwaj)

versus

1. Union of India,
through the Secretary,
Planning Commission,
Yojna Bhawan,
New Delhi.

2. The Deputy Chairman,
Planning Commission,
Yojna Bhawan,
New Delhi.

3. The Section Officer,
Planning Commission,
Room No.415, 4th Floor,
Yojna Bhawan,
New Delhi.

Respondents

ORDER(ORAL)

delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman

The material averments in this O.A. are those.
The applicant last worked with the respondents
till 20.11.1992 and thereafter he was disengaged
from service. He made a representation on
3.1.1993, but in vain.

2. The prayers are - to direct the respondents
to engage the applicant and to continue engaging him
in preference to the juniors and outsiders and to
regularise the services of the applicant.

3. The relevant Scheme pertaining to regularisation
of casual workers is, according to the learned counsel
for the applicant, is not available to the applicant

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as, admittedly, he was not currently employed on 1.10.1993. We, therefore, cannot grant any relief so far as regularisation of service is concerned.

4. Like any other citizen of this Country, the applicant is entitled to be considered for a fresh engagement on merits and in accordance with law alongwith others, if he is otherwise eligible and if and when the respondents recruit fresh casual workers. The respondents, shall, therefore, consider the case of the applicants on merits and in accordance with law if and when they recruit fresh casual workers.

5. With these observations, the application is dismissed summarily.

B.N.Dhundiyal
(B.N.Dhundiyal)
Member (A)

S.K.Dhaon
(S.K.Dhaon)
Vice Chairman

/sds/